

Central Administrative Tribunal  
Principal Bench  
New Delhi.

C.P. 265/97

in

O.A.1546/96

16

This the 7th day of November, 1997.

HON'BLE DR. JOSE P. VERGHESE, VICE CHAIRMAN(J)  
HON'BLE SHRI N. SAHU, MEMBER(A).

Jagdish Ram  
S/o Late Shri Ghasita Ram,  
A-37/C, Gali No.15,  
Rajpura, Uttam Nagar,  
New Delhi-110059.

..... Applicant.

Versus

1. Union of India  
Secretary, Shri M.P.Singh  
Ministry of Urban Affairs &  
Employment,  
Nirman Bhavan,  
New Delhi-110011.
2. Shri T.N. Banerjee,  
Manager,  
Government of India Press,  
Minto Road, New Delhi.
3. Shri H.A. Yadav,  
Director of Printing(PSP)  
Directorate of Printing,  
Nirman Bhavan,  
New Delhi-110011. .... Respondents.

(By Advocate Shri Rajiv Bansal)

ORDER(Oral)

By Hon'ble Dr. Jose P. Vergheze, V.C. (J).

It is stated that the order complained against has been complied with and appropriate orders have been passed. We have perused the order along with the cheque at the instance of the respondents. It is stated that arrears of pension is still not paid. Though the orders have already been passed the same would be paid after the arrears due in accordance with

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the 5th Pay Commission is settled. The respondents shall pay the same within 15 days <sup>after</sup> for finalising the arrears of pension as per Central 5th Pay Commission Report.

2. With this undertaking this C.P. is disposed of. Notices are discharged.

Member

(N. SAHU)  
MEMBER(A)

  
(DR. JOSE P. VERGHESE)  
VICE CHAIRMAN(J)

RB